CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1) C.C.P No.285/98

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0.A.No.2873/97

New Dalhi: this the $2A^{\prime 2}$ day of August, 1999.

HON 'BLE MR. S. R. ADIGE, VICE CHAIRM AN (A).

HON 'BLE MR. KULDIP SINGH. MEMBER (J)

Shri Naeem Wlah Khan, S/o Shri Khali Wlah Khan, R/o 951, Telibara, Moh. Kishan Ganj, Sadar Bazar, Delhi

.... Applicant

2) C.C.P.No.287/98

IN

0.A.No.215/98

Bhagavati Prasad Sharma, C-6/35, Yamuna Vihar, Delhi -53

..... Applicant

3) C.C.P.No.288/98

ΤN

0.A.No.191/98

Iftikhar-uz-Zaman, S'o Mr. Ziaur Rahman, R'o F-21, Haji Oolony, Jamia Naga Okhla, New Delhi - 110025

..... Applicant.

••••• Applicant

4) C.C.P.No.296/98

IN

0.A.No.391/97

Snt. Vijay Laxmi, Wo Shrikant Sharma, R/o X-2485, Gali No.8, Raghuvir Pura-II, Gandhi Nagar, Dalhi

5) C.C.P.No.297/98

IN

0.A.No.838/97

Komal Verma, D/O Late Shri Suresh Chandra Verma, R/o 1175, Gali Dharamshala Wali, Mohalla Imli Kucha Pati Ram, Del hi. Applicant.

Versus

- 1. Shri P.G.Mankad, Secretary, Ministry of Information & Broadcasting. Shastri Bhawan. New Dalhi.
- 2. Dr. O.P. Kejriwal, Director General. All India Radio, Parliament Street. New Delhi

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.... Respondents.

For Applicant: Shri S. Y. Khan. For Respondents: Shri P.K. Gupta.

_ORDER

HON BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

These Ops are being disposed of by this common order.

- Heard both sides 2.
- 3. By the CAT P.B. order dated6.7.98 in O.A.No.2873/97 and connected UAs, wherein applicants (who were engaged as Transmission Executives/production Assistants on casual basis usually for 10 days in a month) had sought regularisation, those OAs were allowed; the impugned letter/order dated 10.1.97 informing them that they had not been found eligible for regularisation under the Scheme approved by the Tribunal was quashed; and respondents were directed to consider the cases of all these applicants for regularisation, the assumption that they had been engaged for more than 72 days in a calendar year in

4. Pursuant to that order dated 6.7. 98 respondents, after considering applicants' case for regularisation have issued impugned 0.M. dated 5.2.99 whereby applicant have been appointed as T.Es (General & Production) subject to certain conditions. One of the conditions is that their appointment will be subject to the outcome of 0 A.No.1582/98 and till the outcome is known, the appointment will be adhoc. Applicants' right to be appointed as T.E(G&P) shall however remain undisturbed.

- as per relevent recruitment rules, there is no provision for direct recruitment of T.Es (G & p) against which applicants could be considered for regularisation. The feeder cadre for the post of T.E. (G & P) is senior grade G. As etc. The G. As in Doordarshan have filed O.A.No.1582/98 by V.K.Jain & Ors. in which they have contended that they are eligible for promotion as T.Es (G & P) and the Tribunal has passed interim order dated 2.12.98 (Annexure-A-V) in that OA directing maintenance of the status quo.
- it cannot be said that the impugned orders dated 5.2.99 constitutes deliberate and wilful disobedience of the Tribunal's order dated 6.7.98 to warrant initiating contempt proceedings against respondents.
- 7. The C.Ps are dismissed and notices to alleged contemnors are discharged.
- 8. Let expies of this order be kept on each of the C.Fs' case record.

(KUL DIP SINGH)

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(S. R. ADIGE)

VICE CHAIRMAN(A)